

LOK SABHA
UNSTARRED QUESTION NO. 3036
TO BE ANSWERED ON 31st December, 2018

Agreement with Panipat Refinery

3036. DR. RAVINDRA KUMAR RAY:
SHRI SHER SINGH GHUBAYA:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Panipat Refinery has given employment or any other facilities as per the agreement to the owners of land acquired for the refinery;
- (b) if so, the details thereof along with time by which the agreement signed at the time of land acquisition is likely to be completed;
- (c) whether the local refinery officers have reportedly hired vehicles from persons other than the land losers for commercial or other purposes and if so, the details thereof and the reasons therefor; and
- (d) whether the Government proposes to take action against such officers and if so, the details thereof and if not, the reasons therefor?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मेन्द्र प्रधान)
MINISTER OF PETROELUM & NATURAL GAS
(SHRI DHARMENDRA PRADHAN)

(a) & (b) Indian Oil Corporation Limited (IOCL) has informed that there is no agreement either with the land losers or with the Government of Haryana to give employment or any other facility to the land losers as acquisition of land was not done directly by IOCL and the same was acquired in a phased manner through Government of Haryana (GoH). However, based on the discussion with officers of GoH in 1997, IOCL is providing indirect employment opportunities to the families of the land losers by engaging vehicles as per requirement of IOCL.

(c) & (d) IOCL has reported that commercial vehicles have been engaged by IOCL from the vendors other than the land losers also, depending upon the need.
